

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 128
CP-145(ND)/2012

IN THE MATTER OF:

SBPL Infrastructure Ltd. & Ors. Applicant/petitioners

Vs.

M/s. DLF SBPL Developers Pvt. Ltd. & Ors. Respondents

Order under Section 397/398 of the Companies Act

Order delivered on 01.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner

Mr. K. Datta, Mr. Venkat Prasad Ukkalam,
Mr. Soumabho Ghose, Ms. Sakshi Kotiyal & Mr. Arjun D.
Singh, advs.

For the Respondent

Dr. U.K. Chaudhary, Sr. Adv. with Mr. Dhruv
Gupta, Mr. Nakul Gandhi & Mr. Utkarsh Maria,
Advs.

ORDER

In order to comply with the order dated 01.07.2018 the respondent has filed the record of the R-1 company which includes annual return, balance sheet, Income tax return member register and all other register including the minute book.

Mr. Datta, Ld. Counsel for the petitioner states that the petitioner is 50% shareholder and should be permitted to inspect the record. We allow the inspection of the record deposited with the Bench Officer which is in two sealed covers in the presence of the Bench Officer.

List on 11.07.2019.

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(M.M.KUMAR)
PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)